way to ensure this is to be businesslike so that we may be able to reach it today.

SHRI BUTA SINGH : Today is the last day of the session ; that is why I am making this appeal.

MR. DEPUTY SPEAKER : Let us make an effort to touch it today.

SHRI BUTA SINGH : Not less than 8 hours should be devoted to this Report.

श्री मोलहू प्रसाद : राज्य सभा का समय बढ़ गया है। या तो आप इसको आज खत्म करें देर तक बैठकर या फिर कल और बैठें।

श्री शिव नारायण (बस्ती) : ला मिनिस्टर बैठे हुए हैं। अफसोस की बात है कि शैड्यूल्ड कास्ट्स की जो रिपोर्टस हैं उनकी यह गति हो रही है। जब यहां इस प्रकार का दुर्व्यवहार आप कर रहे हैं तो बाहर जो दुर्व्यवहार होता है उसको आप कैसे रोकेंगे ? आन्ध्र प्रदेश की माननीय सदस्य ने बात बताई है। पूर्वी उत्तर प्रदेश में भी यही गति हरिजनों की हो रही है। किसके यहां अपील की जाये ? यह गवर्नमेंट रिपोर्ट पर चर्चा तक करना नहीं चाहती है। वहां हमको पिटवाया जा रहा है। आप प्राग्रेसिव होने का दावा करते हैं। कहां हैं जगजीवन राम जी ? आज हम उनसे पूछना चाहते हैं इसके बारे में। हरिजन पिटते हैं, कोई मदद करने वाला नहीं है। जो दर्दनाक कहानी इन्होंने सुनाई है उससे कान में शीशा पिघला कर डालने वाली बात याद हो आती है। वही चीज रिपीट हो रही हैं। यह खतरनाक चीज है। मैं अपील करता हूँ कि या तो हाउस का टाइम आप एक्सटेंड करो, बारह बजे रात तक बैठो और रिपोर्ट पर बहस करो, वर्ना कल को बैठो।

श्री रामचरण (खुर्जा) : सारे भारत में इस तरह की घटनायें घट रही हैं। हिन्दू मुसलमान झगड़ा हो जाता है तो छः छः दिन बहस चलती है, शराब बन्दी की बात आती है तो बहस लम्बी जाती है लेकिन जब हरीजनों का मसला आता है तब सरकार उसको टरकाती चली जाती है। या तो आप कल भी बैठें या आज रात बारह बजे तक बैठे और रिपोर्ट को डिसकस करें। आप ने केवल पांच घंटे इसके लिए रखे हैं। पांच घंटे तो एक रिपोर्ट पर बहस करने के लिए चाहिये थे। यहां तीन रिपोर्ट हैं और पेरूमल कमेटी की चौथी रिपोर्ट है। कम से कम 21 घंटे का समय तो आपको देना चाहिये। अब जबकि आपने पांच घंटे दिये हैं तो आप ऐसी व्यवस्था तो करें कि इस पर बहस हो और पांच घंटे इसको मिलें। ऐसा न हो कि इसको अगले सैशन के लिए टाल दिया जाए।

SHRI S. M. BANERJEE : Mr. Deputy Speaker, Sir, these matters should be discussed—one is about the promise made by the Prime Minister that the Pay Commission which has been appointed will include a labour representative provided that the labour organisations are unanimous on a particular name.

Sir, it is most surprising to note from to day's *Statesman* wherein it has been stated that 'This is because the Government feels that the Commission, which held its first meeting to-day, is an expert body and not an arbitration board on which different interests are represented.

> "Also, it is felt that one of the members of the Commission, Dr. V. R. Pillai, a former professor of economics, is an export on labour problems. Dr. Pillai has served on several wage boards and has written several books and papers on labour problems."

This is absolutely wrong. We want a labour representative to be there. You will also kindly read the news. It says :

> "The question of interim relief on account of increased cost of living has also been included in the terms of reference of the Commission."

I want to say that there were amendments by Shri Atal Bihari Vajpayee and there were other amendments too and the entire House voted for the amendments of the Opposition Members. We want to know from the hon. Prime Minister as to why the interim relief question has been referred to the Commission at all,

[Shri S. M. Banerjee]

Even today a worker in the H.S.L. gets Rs. 207 per month ; a worker in the H.E.L. gets Rs. 195 whereas a Central Government servant, whether in Defence or anywhere, gets Rs. 141. Interim relief should be given to them. I would also like to bring to the notice of the hon. Minister, through you, that he should make a statement to this effect. I also want to bring to his notice—I do not know whether he is aware of it—that on 1st of June, 1970, the Central Government employees are not going to accept their pay for May as a protest against this decision of not giving interim relief.

My other point is—actually it was referred to by Shri Madhu Limaye and me as well as by others—about the National Cadet Corps instructors. Today is the 10th or 11th day of their fasting. All these people come from Madras, Kerala and Bengal. And all these instructors are having their relay fasting near the Boat Club.

The hon. Minister of Education had made a solemn promise here on the 24th December, 1969 when I had put a question ; even the hon. Prime Minister assured the lady instructors who were there. So, I would say that this matter should be discussed. Dr. V. K. R. V. Rao said :

> "I may assure the House that I am subject to the direction of the Prime Minister ; whatever decision she takes on the subject, I will carry it out as Education Minister."

Today, 15 instructors have been allowed to retire without any pensionary benefit, and more are on the verge of retirement ; and yet Government are not taking any action I would request through you the Education Minister to come forward with a statement on this matter.

There are two other small points that I would like to mention. I am happy that Shri P. C. Sethi has announced that the limit of Rs. 500 has been increased to Rs. 620 so as to cover those persons whose cases were marginal when the merger of dearness allowance with pay took place. Many employees will be benefited as a result of this in the class A cities, and I congratulate Government for this. But he also made a solemn promise in the House that those people who were stagnating on the maximum of the pay scale for more than two years will be given ad hoc increments, and that matter was under consideration.

The railway employees have been given that benefit. But what about the other Central Government employees ?

And last but not the least is the case of the police. Nearly two years have passed. The Home Minister said that he would be lenient to the policemen. Parliament is going to be adjourned *sine die* today, and I would request the Home Minister to make a statement and assure the House that the cases of the policemen would be dealt with leniently.

SHRI NAMBIAR : I just want to say one word about interim relief...

SOME HON. MEMBERS : *rose*—

MR. DEPUTY-SPEAKER : Hon. Members may listen to me first. Under rule 377, only those who have given me notice can take submissions.

SHRI KANWAR LAL GUPTA : The Hon. Speaker had said that others also would be allowed.

MR. DEPUTY-SPEAKER : He has not told me anything about it. We have a very heavy business in front of us. If on each issue raised by hon. Members, others also want to make observations, it becomes a debate and we shall not be able to go through the business before us.

SHRI NAMBIAR : Today being the last day of sitting of the House during this session, the practice is that we are allowed to make our submissions. My submission is only about interim relief. In my speech on the railway budget as well as in other speeches I had urged that interim relief should be given to the Central Government employees, I think nobody in this House, whether on this side or on that side of the House will oppose me on the question of interim relief.

SHRI KANWAR LAL GUPTA : We all support it.

SHRI NAMBIAR : The desire of the

entire House is to grant interim relief to the Central Government employees I only wanted to voice that feeling.

SOME HON. MEMBERS : *rose*—

MR. DEPUTY-SPEAKER : I would request hon. Members to kindly co-operate. Let us move on to the regular business before us...

SHRI S. KANDAPPAN : *rose*—

MR. DEPUTY-SPEAKER : I shall allow Shri S. Kandappan later.

SHRI JYOTIRMOY BASU : I want to make a submission on a different issue...

MR. DEPUTY-SPEAKER : Not now. Let us finish the business before us and then we shall come to that.

श्री मधु लिमये (मुंगेर) : श्री इंद्र जी गुजराल ने वादा किया था कि वह सदन में उपस्थित रहेंगे। लेकिन पता नहीं वह कहां गायब हो गये हैं । वह इसके बारे में बयान देने वाले थे । समाचार भारती एजंसी का मामला मैं उठा रहा हूं। इस सदन में उन्होंने आश्वासन दिया था कि इस एजंसी के बारे में ट्रस्ट बनाने की योजना वह सदन के सामने रखने जा रहे हैं। अभी तक इस योजना की रूपरेखा सदन के सामने नहीं आई है। यह सुनने में आ रहा है कि जो वर्तमान डायरेक्टर हैं उन्हीं को ही आजीवन ट्रस्टी बनाने ये जा रहे हैं। उसमें एक दो सरकार के चमचे जोड़ दिये जायेंगे । लेकिन इससे मामला ठीक होने वाला नहीं है। सबसे पहले मैं निवेदन करूंगा कि जिन डायरेक्टर्ज ने इस एजंसी को चौपट किया है कम्पनी कानून की दो धाराओं को हिसाब-किताब के बारे में तोड़ा है 210 और 220, उनको इस बोर्ड आफ ट्रस्टीज में बिल्कुल नहीं रखा जाना चाहिये ।

दूसरी बात यह है कि आजीवन ट्रस्टी-शिप का कोई सवाल नहीं होना चाहिये । हर तीन साल के बाद एक तिहाई ट्रस्टीज को बदला जाये और कम से कम बोर्ड आफ ट्रस्टीज में एक तिहाई समाचार एजंसी में काम करने वाले जो कर्मचारी हैं और वर्किंग जरनलिस्ट हैं, उनके प्रतिनिधि होने चाहिए । आज बैनेट कोलमैन का मामला यहां आया था। उसके बारे में सरकार ने जो आश्वासन दिया था, उसको पूरा नहीं किया गया । कम से कम समाचार भारती से यह काम प्रारम्भ किया जाये । सरकार कम्पनी कानून के उल्लंघन के बारे में गम्भीरता से सोचे। लेबर कोर्ट में कई कर्मचारियों और जर्नलिस्ट्स के केसिज पड़े हुए हैं । एजेन्सी के प्रतिनिधि जान-बूझ कर कोर्ट में नहीं जाते हैं । उनको दस रुपये जुर्माना भी हुआ है, लेकिन उन पर कोई असर नहीं हो रहा है।

इस कम्पनी की कई शाखाओं में कर्मचारियों और जर्नलिस्ट्स को पिछले महीने उनके वेतन का भुगतान नहीं हुआ है । पटना की शाखा में सात हजार रुपये की चोरी भी हुई है। जब कर्मचारियों और जर्नलिस्ट्स के द्वारा शिकायत की जाती है, तो एजेन्सी के कार्यालय में फर्जी पत्र तैयार किये जाते हैं उन पर जबर्दस्ती हस्ताक्षर लिए जाते हैं और कहा जाता है कि एजेन्सी के बारे में कोई शिकायत नहीं है । इस तरह का एक फर्जी पत्र मैं आप की इजाजत से सदन-पटल पर रखना चाहता हूं। इसमें "जैन" लिखा हुआ है । यह कौन है? समाचार भारती के मुख्य कार्यालय में जो स्टेनोग्राफी का काम करता है, उससे पत्र तैयार करवा कर भोपाल की शाखा की ओर से पेश किये जाते हैं । समझ में नहीं आता है कि यह सारा नाटक क्या है।

इसके अतिरिक्त इस एजेन्सी के कर्मचारियों के विक्टिमाइजेशन का मामला है, वेज बोर्ड और वेज कमेटी की सिफारिशों को कार्यान्वित करने का मामला हैं, 4 प्रतिशत बोनस देने का मामला है और डी० ए० को महंगाई के